

(THROUGH VIDEO CONFERENCING FROM RESIDENCE)

**CBI Vs. Udaipal Singh @ Udey Pal Singh Chauhan & Ors.
Case No. 45/2019 (Old CC No. 532324/16)
RC No. EO-I/03(E)2012/CBI/ND**

The present matter has been taken up via CISCO Webex platform / video conferencing hosted by Sh. Narender Kumar, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dtd. 16.05.2020, 16/DHC/2020 dtd. 13.06.2020, 22/DHC/2020 dtd. 29.06.2020, 24/DHC/2020 dtd. 13.07.2020, 26/DHC/2020 dtd. 30.07.2020, 322/RG/DHC/2020 dated 15.08.2020 and 417/RG/DHC/2020 dated 27.08.2020 in the presence (on screen) of Sh. V. K. Pathak, Ld. PP for CBI along with IO Manish Raj Attrey and Sh. Avnish Kumar, Pairvi Officer for CBI and Sh. Mayank Chauhan, Ld. Counsel for A-1, Sh. Virender Kumar Malik, Ld. Counsel for A-4, Sh. K.G. Mishra & Ms. Sima Gulati, Ld. Counsel(s) for A-5 and Sh. Lakshay Prashar & Ms. Vaibhvi Sharma, Ld. Counsel(s) for A-6 and Sh. Rajesh Khanna, Ld. Counsel for A-7.

21.09.2020

Present : Sh. V. K. Pathak, Ld. PP for CBI along with IO Manish Raj Attrey and Sh. Avnish Kumar, Pairvi Officer for CBI.
Sh. Mayank Chauhan, Ld. Counsel for A-1.
Sh. Virender Kumar Malik, Ld. Counsel for A-4.
Sh. K.G. Mishra & Ms. Sima Gulati, Ld. Counsel(s) for A-5.
Sh. Lakshay Prashar & Ms. Vaibhvi Sharma, Ld. Counsel(s) for A-6.
Sh. Rajesh Khanna, Ld. Counsel for A-7.

However, none of the accused is present, as they could not be connected through video conferencing.



The matter was proceeding at the stage of final arguments.

Ld. Counsel(s) on the last date of hearing had prayed that physical hearing be given to them considering the voluminous nature of the record and the matter was accordingly fixed for physical hearing in view of the request made through virtual hearing.

However, the Reader of this Court had contacted all the Ld. Counsel(s) on 19.09.2020 to check whether they are ready for physical hearing for today. However, all of them had expressed their inability to appear in person for physical hearing saying that due to the exponential increase in Covid 19 cases, they do not want to appear in person for today.

Now when the matter has been taken up asking the Ld. Counsel(s) to address arguments by way of virtual hearing, they again said that the matter be fixed for physical hearing, as they stated that they did not agree for physical hearing today due to the exponential increase in the Covid 19 cases. In these circumstances, Ld. Defence Counsel(s) are asked to clarify their stand with regard to the nature of hearing they desire, to which they stated that they again want physical hearing.

In these peculiar circumstances, put up for further proceedings on **01.10.2020** on which date, the matter will be fixed for physical hearing, as per the roster of this Court for the month of October, 2020.

IO be summoned for the next date of hearing.

All the accused persons are again directed to furnish



their bail bonds u/S. 437-A CrPC on the next date of hearing.

The e-mail copy / signed scanned copy of this order be sent to the Computer Branch, RADC by the Reader for uploading on the official website.

This signed order sheet be retained on the record to be put on the judicial file as and when the normal court working stand resumed.

The present order has been dictated to Sh. Amit Makhija, Sr. PA attached with the undersigned.



(Sanjeev Aggarwal)
Special Judge (PC Act)(CBI)-02
Rouse Avenue District Court
New Delhi/21.09.2020